

IN THE SUPREME COURT OF INDIA  
CIVIL APPELLATE JURISDICTION

CIVIL APPEAL NO. 6983 OF 2009

COMMISSIONER OF CENTRAL EXCISE .. APPELLANT(S)

VERSUS

M/S. MADRAS CEMENTS LTD. .. RESPONDENT(S)

WITH

C.A. No. 6238-6239/2009  
C.A. No. 6877/2009  
C.A. No. 6227/2009  
C.A. No. 86/2010  
C.A. No. 1901-1905/2011  
SLP(C) No. 15416-15417/2011  
C.A. No. 6514-6515/2015  
C.A. No. 6824/2015  
C.A. Nos. 3125-3126/2016  
C.A. No. 2603/2016  
C.A. D 3674/2017  
C.A. Nos. 8974-8975/2017  
C.A. No. 10193/2017  
C.A. No. 15037-15038/2017  
C.A. No. 11205-11206/2017  
C.A. No. 16924/2017  
C.A. No. 4895-4896/2018  
C.A. No. 6176-6177/2018  
C.A. No. 7023/2018  
C.A. No. 8048/2018  
C.A. No. 7448/2018  
C.A. No. 9550/2018  
C.A. No. 10030/2018  
C.A. No. 10847/2018  
C.A. No. 10108-10109/2018  
C.A. No. 7323-7324/2019

O R D E R

Delay condoned.

Having gone through the records of the case, we are of the considered opinion that the appeals/SLP, being devoid of any merit, are liable to be

dismissed and, are dismissed accordingly.

However, we make it clear that where the sale has not been found to be in favour of industrial or institutional consumers, the concession in question shall not be available|.

.....CJI.  
[ S.A. BOBDE ]

.....J.  
[ SANJIV KHANNA ]

.....J.  
[ SURYA KANT ]

NEW DELHI,  
NOVEMBER 27, 2019.

ITEM NO.102, 102.1-102.26

COURT NO.1

SECTION XII

S U P R E M E C O U R T O F I N D I A  
R E C O R D O F P R O C E E D I N G S

Civil Appeal No(s). 6983/2009

COMMR.OF CEN.EXC.

Appellant(s)

VERSUS

M/S MADRAS CEMENTS LTD.

Respondent(s)

WITH

C.A. No. 6238-6239/2009 (XII)

C.A. No. 6877/2009 (XII)

C.A. No. 6227/2009 (XII)

C.A. No. 86/2010 (XII)

C.A. No. 1901-1905/2011 (IV-A)

SLP(C) No. 15416-15417/2011 (IV-A)  
(IA No. 90865/2018 - AMENDMENT IN CAUSE TITLE)

C.A. No. 6514-6515/2015 (IV-A)

C.A. No. 6824/2015 (XII-A)

C.A. No. 3125-3126/2016 (IV-A)

C.A. No. 2603/2016 (IV-A)

C.A. D 3674/2017 (XII-A)

C.A. No. 8974-8975/2017 (XVII-A)

C.A. No. 10193/2017 (XVII-A)

C.A. No. 15037-15038/2017 (XVII-A)

C.A. No. 11205-11206/2017 (XVII-A)

C.A. No. 16924/2017 (XVII-A)  
(IA No.100293/2017-CONDONATION OF DELAY IN FILING and IA  
No.100294/2017-STAY APPLICATION)

C.A. No. 4895-4896/2018 (XVII-A)  
(FOR ADMISSION and I.R. and IA No.60584/2018-EXEMPTION FROM



For Respondent(s)

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 Ms. Apeksha Mehta, Adv.  
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 Mr. U.A. Rana, Adv.  
 Mr. Himanshu Mehta, Adv.  
 for M/S. Gagrat And Co, AOR

UPON hearing the counsel the Court made the following  
 O R D E R

Delay condoned.

Application(s) for amendment of cause title  
 is/are allowed.

No orders on the application(s) for  
 intervention/impleadment.

The appeals and special leave petition are  
 dismissed.

Pending applications, if any stands disposed  
 of.

[ CHARANJEET KAUR ]  
 A.R. -CUM-P.S.

[ INDU KUMARI POKHRIYAL ]  
 ASSTT. REGISTRAR

[ Signed order is placed on the file ]